MR. DEPUTY CHAIRMAN: You can give notice for Zero Hour, or, under any other rule. Please give a notice. Mrs. Rajani Patil's notice is late; you repeat your notice for the next day. Please note that the Chair wants to accommodate maximum number of Members. Shri A.U. Singh Deo. ...(Interruptions)... That is why you raised it. You have already raised it. Tiwariji has already raised it. ...(Interruptions)...

श्री राजीव शुक्लः सर, ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: You were a Minister, you know all the parliamentary rules. ..(*Interruptions*).. Mr. Shukla, I have not expunged what he has said. He raised it. It is already on record. I have not expunged it. ...(*Interruptions*)... Please sit down.

SHRI RAJEEV SHUKLA: Suppose something happens today after 10.00 a.m. how could it be raised? This is what I want to know.

MR. DEPUTY CHAIRMAN: I am not Einstein to back on time and do it. Sit down. ...(*Interruptions*)... Sit down. Shri A.U. Singh Deo.

## MATTERS RAISED WITH PERMISSION

## **Exploitation of migrant labourers**

SHRI A.U. SINGH DEO (Odisha): Mr. Deputy Chairman, Sir, I draw your attention to the plight of migrant labourers' conditions in the country, which continue to exist. Under the deception of jobs and fixed pays these poor people are taken to work in other States, mostly made to work in brick kilns, etc. They are subjected to torture and inhuman conditions. सर, मेरे कहने का मतलब यह है कि कभी स्टेट्स में बाढ़ आ जाती है या कभी famine conditions आ जाती हैं, तो लोगों को काम करने के लिए बाहर जाना पड़ता है। इसके रेग्युलेशन के लिए कई लॉज स्टेट्स ने भी बनाये हैं, सेंट्रल गवर्नमेंट ने भी बनाये हैं, परन्तु उनके इम्प्लीमेंटेशन में बड़ा lax है। हम सदियों से सुनते आ रहे हैं कि लोग दूसरे स्टेट्स में चले जाते हैं, हमारे स्टेट्स से भी जाते हैं और वहाँ उन्हें बंदी बना लिया जाता है, उनके साथ जबरदस्ती की जाती है, उनसे जबरदस्ती काम लिया जाता है। ऐसा एक केस ओडिशा में हुआ था, जहाँ दयालु और नीलम्बर नाम के दो लेबरर्स, जिन्होंने काम करने से इनकार किया था, उनके हाथ काट दिये गये थे। इस तरह से 600, 700 या 800 लोग अन्य स्टेट्स से रेस्क्यु होकर आते हैं, परन्तु जितने रेस्क्यु होते हैं, उनसे 100 गुना ज्यादा लोग brick kilns में दूसरे-दूसरे स्टेट्स में बंदी बनाकर रखे जाते हैं। तो केवल एक legal framework बनाने से काम नहीं चलेगा, बल्कि हमें इसका अच्छी तरह से इम्प्लीमेंटेशन करना पड़ेगा, accountability mechanisms रखने पड़ेंगे, जिनमें ये bounded situations जो हमारे

19

स्टेट्स में आती हैं या अन्य-अन्य स्टेट्स में आती हैं, वे न आयें। सेंट्रल गवर्नमेंट को मेरा एक ही सुझाव है कि सेंट्रल गवर्नमेंट और स्टेट गवर्नमेंट्स मिलकर इसमें अच्छे से कार्रवाई करें, higher penalties लगायें, middlemen और brick kiln operators के against strict action लें। यह चलता ही रहेगा, कभी बाढ़, कभी famine, लोग जाते ही रहेंगे। इसके लिए कोशिश करनी पड़ेगी और इसको स्टेटों में करने के वास्ते, देखने के वास्ते एक strict legal mechanism और implementation होना चाहिए, जिससे वे जबर्दस्ती बांध कर रखे न जाएं।

महोदय, मैं यही अर्ज़ करूंगा कि इसमें केन्द्र सरकार और राज्य सरकार मिल कर अच्छी कार्रवाई करें। धन्यवाद।

श्रीमती विप्लव ठाकुर (हिमाचल प्रदेश)ः सर, मैं स्वयं को इस विषय से संबद्ध करते हुए कहना चाहती हूँ कि कुछ दिनों पहले एक मामला ...(व्यवधान)... जिसमें 15 लेबर्स को bounded labour से रिहा किया गया।

MR. DEPUTY CHAIRMAN: You just associate yourself.

SHRI DILIP KUMAR TIRKEY (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

SHRI K. T. S. TULSI (Nominated ): Sir, I associate myself with the issue raised by the hon. Member.

SHRI D. BANDYOPADHYAY (West Bengal): Sir, I associate myself with the issue raised by the hon. Member.

## Problems being faced by Gulf returnees

SHRI M.P. ACHUTHAN (Kerala): Sir, I want to draw the attention of this august House to the problems faced by NRIs in Gulf countries. When we talk about NRIs, we generally think that they are rich people getting a lot of money. But a vast majority of the people working in Gulf countries is poor labourers, low income labourers, and staying in labour camps. But they are remitting millions of rupees to our country. The total remittances by NRIs last year amounted to 75 billion dollars. We can imagine the contribution of NRIs to our foreign exchange. But our Government and the society, as a whole, are taking a negative attitude towards them. There are many problems being faced by them. I would only confine myself to two problems. One is rehabilitation of workers coming back to India. Due to the Localisation Policy of Gulf countries, we cannot blame them for that. For instance, because of the Nitaqat Act of Saudi Arabia, lakhs of people have to come back. But there is no rehabilitation programme for them. Yesterday I got a reply from the hon. Minister that it is the responsibility of State Governments. The Central Government has no concern or programme for their rehabilitation. I humbly